

FIR No.0375/20
U/s 356/379/34 IPC
State vs. Tauhid
PS Shakarpur

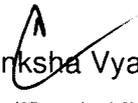
17.12.2020

Present : Ld. APP for the State through VC.

Ld. counsel for the applicant through VC.

I have perused the application. I have also perused the reply of the IO. As per reply, the present accused was discharged by the IO on 21.09.2020. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

17.12.2020

Present : Ld. APP for the State through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Virender Singh @ Tonny.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He has no previous criminal antecedent. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, the case property of the present case has been recovered from the present accused. Further, as per reply of IO, three other mobile phones have been recovered from the present accused, out of which two mobile phones were found to be stolen. Further, the accused is involved in selling stolen mobile phones.

Heard both the parties.

In the present case, the accused is in J/C since 13.12.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR No.560/20
U/s 356/379/34 IPC
State vs.Ajhan & Ors.
PS Krishna Nagar

17.12.2020

Present : Ld. APP for the State through VC.

None for applicant in person.

The present application for release of mobile phone **Samsung A-30** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Naresh Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

Sh. Raj Kumar Bhati vs. Smt. Kashish & Ors.

17.12.2020

File taken up today on an application of the complainant for seeking short date/pre-ponement of the date.

Present : None for applicant through VC.

I have perused the application. I have also perused the file.

In the present case, the NDOH is 03.03.2021. A date of hearing earlier than 03.03.2021 cannot be granted in the present matter on account of heavy board of the Court in the month of January and February, 2021. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakar^ksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR-485/20
U/s 12/9/55 G. Act
State vs. Vikas Jain
PS Krishna Nagar

17.12.2020

Present : Ld. APP for the State through VC.

None for applicant through VC.

The present application for release of mobile phone and Laptop on Superdari has been filed by the applicant.

I have perused the application. I have also perused the reply of the IO.

In these circumstances the aforesaid mobile phone and laptop be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. The laptop and mobile phone in question are no more required for investigation.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone and laptop:
3. IO shall take the colour photographs of the mobile phone and laptop from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone and laptop to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Akanksha Vyas)
MM-05/East, KKD Court/Delhi

17.12.2020

CT No. 3158/20
Madhu Gupta vs. State & Ors.
PS Shakarpur

17.12.2020

File taken up today on an application of the complainant seeking early date of hearing in the present case.

Present : Sh. Manish Gupta, Id. counsel for the applicant through VC.

File perused. I have also perused the application. The application stands allowed. ATR be called from SHO PS Concerned for 15.03.2021. Complete copy of paperbook be filed within a week.

Earlier date fixed i.e. 20.05.2021 stands cancelled.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR No32530/16
U/s 379 IPC
State vs. Unknown
PS Krishna Nagar

17.12.2020

Present : Ld. APP for the State through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL 7S BT 1023** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Dhiraj Singhj wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows: **"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakarshna Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR No.503/20
U/s 381/411 IPC
State vs. Chakardhari Kumar
PS Krishna Nagar

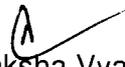
17.12.2020

Present : Ld. APP for the State through VC.

None for applicant through VC.

The present application has already been allowed vide order dated 10.12.2020. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR No.296/19
U/s 356/379/34 IPC
State vs.Shimul Mandal
PS Krishna Nagar

17.12.2020

Present : Ld. APP for the State through VC.

Ms. Madhu Mittal, Id. counsel for the applicant through VC.

I have perused the application. I have also perused the reply of Jail Superintendent concerned. As per reply of the Jail Superintendent concerned, the present accused is in JC in FIR no. 296/20 PS Krishna Nagar. Further, the accused is in JC only in FIR no. 296/20 PS Krishna Nagar and he has secured bail in all other cases. Accordingly, application stands disposed off.

Copy of status report be given to the Id.counsel for the applicant.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

Shanti Prasad Dimri vs. Sagar Gupta
U/s 420 IPC
PS Krishna Nagar

17.12.2020

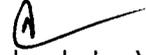
File taken up today on an application of the complainant for seeking short date/pre-ponement of the date.

Present : Sh. Nishant Sharma, Id. counsel None for applicant through VC.

I have perused the application. I have also perused the file.

In the present case, the NDOH is 08.03.2021. A date of hearing earlier than 08.03.2021 cannot be granted in the present matter on account of heavy board of the Court in the month of January and February, 2021. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

FIR No.0580/15
U/s 354/509/506/323/34 IPC
State vs. Rohit Pahwa & Ors.
PS Krishna Nagar

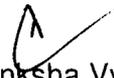
17.12.2020

Present : Ld. APP for the State through VC.

Sh. Sahil Pahwa, Id. counsel for the applicant through VC.

I have perused the application. Status report not received.

IO/ SHO PS concerned to file status report positively on
19.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Drugeg Toma Valentin
FIR No. 0391/20
U/s 379/511/34 IPC
PS Shakarpur

17.12.2020

Present : Ld. APP for the State through VC.

Ld. Counsel for the applicant through VC.

I have perused the application. As per application, the applicant is permanent resident of ~~Somalia~~ ^{Romania}. In the present case, chargesheet has been filed and trial has not yet begun. In view of the fact that the applicant is the permanent resident of another country, there is every apprehension that the applicant may not be present during the trial. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Faim
e-FIR NO. 456/20
PS Krishna Nagar
U/s 380/411 IPC

17.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 18.12.2020.

(Aakar[^]ksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Subhan @ Vakaj Ali
FIR NO. 560/20
PS Krishna Nagar
U/s 356/379/34 IPC

17.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 18.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs.Uknown
FIR NO. 0515/20
PS Shakarpur
U/s 279/337 IPC

17.12.2020

Fresh application for releasing the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 18.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Ratan Kumar @ Kanahiya
e-FIR NO. 000654/20
PS Shakarpur
U/s 379 IPC

17.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 18.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs.Sanjeev Kumar @ Ganja
FIR NO. 20285/20
PS Shakarpur
U/s 379/411 IPC

17.12.2020

Fresh application for issue direction to the jail superintendent
Tihar to release the accused, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

Let reply be called from Jail superintendent concerned on
18.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Not known
FIR NO. 19608/20
PS Shakarpur
U/s 379/411 IPC

17.12.2020

Fresh application for release the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 18.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020

State vs. Not known
FIR NO. 023413/15
PS Shakarpur
U/s 379 IPC

17.12.2020

Fresh application for release the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 18.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/17.12.2020